

State Commission has been set up there also. In the newly created State of Telangana while a separate Commission has not been notified, the existing Members on the Andhra Pradesh Commission have been divided equally to look after both the States.

The State Commissions for Protection of Child Rights (SCPCRs) are constituted by the concerned State Government under Section 17 of the CPCR Act, 2005. However, NCPCR has been constantly following up with the State Governments and the UT Administrations for setting up State Commissions and their effective and efficient functioning. However, no deadlines have been received from such States/UTs.

Post adoption mechanism

2442. SHRI C.M. RAMESH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether Government has any mechanism to monitor the welfare of children after post-adoption;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Yes, Sir.

(b) There is a mechanism to monitor post-adoption follow up for a period of two years for the children placed both in-country and inter-country adoptions.

(c) Does not arise.

Data on unlicensed adoption

2443. SHRI T.K. RANGARAJAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether Government is aware of unlicensed adoption taking place in the country;

(b) if so, whether there is any data on unlicensed adoption available with Government, the details thereof; and

(c) whether there is any proposal from Government to prevent unlicensed adoption, if so, the details thereof ?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) No, Sir.

(b) Does not arise.

(c) The issue has been addressed under Adoption Guidelines.